(1)

CAT /J/11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A./~~T.A. No.~~ 33 1990 ~~198~~

Panchanan Swain Applicant(s)

Versus

Union of India & Ors Respondent(s)

Sr. No.	Date	Orders
1	14/2/90	Put up this case for Admission on 2/4/90 as requested. Member (A) Member (J)
2.	2.4.90	On behalf of the applicant a memo has been filed by Mr.K.Ch.Sahoo for withdrawal of the case with liberty to file a fresh one if need be. Heard. It is stated that as one Special Leave Petition is pending in the Supreme Court concerning similar matter, withdrawal has been asked for. If really a S.L.P. there be pending concerning the question that arises in this application, this application would not be maintainable. However as the applicant has plenary power to withdraw, withdrawal is allowed but liberty to file a fresh application would be subject to the question of limitation i.e. intervening period would not be reckoned as periods spent in prosecuting the case. Vice-Chairman

Member (J)